

15.01 hrs.

Title: Statutory Resolution regarding approval of Notification on Customs Tariff. (Adopted)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN): Mr. Chairman, Sir, with your permission, I beg to move the following Resolution:--

"In pursuance of sub-section (2) of section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No.2/2002-Customs dated January 8, 2002 [G.S.R. 14(E) dated January 8, 2002] which seeks to amend the First Schedule to the Customs Tariff Act, 1975 so as to enhance the rate of customs duty applicable to goods falling under sub-heading 5201.00 from 5% *ad valorem* to 10% *ad valorem*. "

MR. CHAIRMAN: The question is:

"In pursuance of sub-section (2) of section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No.2/2002-Customs dated January 8, 2002 [G.S.R. 14(E) dated January 8, 2002] which seeks to amend the First Schedule to the Customs Tariff Act, 1975 so as to enhance the rate of customs duty applicable to goods falling under sub-heading 5201.00 from 5% *ad valorem* to 10% *ad valorem*. "

The motion was adopted.
